

**Foreign Exchange Management (Borrowing or Lending in Foreign Exchange)
(Amendment) Regulations, 2000**

**Reserve Bank of India
(Exchange Control Department)
Central Office
Mumbai 400 001**

Notification No.FEMA 26 /2000-RB

dated 14th August, 2000

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(Amendment) Regulations, 2000**

In exercise of the powers conferred by clause (d) of sub-section (3) of section 6, and sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), and in partial modification of its notification No.FEMA 3/2000-RB dated 3rd May 2000, the Reserve Bank of India makes the following Regulations to amend the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) Regulations 2000, namely :-

2. Short title and commencement:-

(i) These Regulations may be called the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2000.

(ii) They shall come into force with immediate effect.

3. Amendment of the Regulations

In the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) Regulations 2000, in Regulation 4, in sub-regulation (I), in clause (iv), the words "EEFC Account or", shall be omitted.

(P.R. Gopala Rao)
Executive Director

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